

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2977/2021

This the 15th day of September, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Hilal Ahmad Mir & ors

.....Applicants
(Advocate:- Mr. Hilal Ahmad Wani)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

TA No. 62/2977/2021 arises out of SWP No. 2185 of 2016 claiming relief for a Contingency Paid Worker. This Tribunal does not have any jurisdiction in this matter. Registry is directed to return the file to Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

Arun